

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: CENTRAL
TIS HAZARI COURTS: HEADQUARTERS : DELHI**

OFFICE ORDER

In pursuance of transfer orders No. 20849-21099/ Admn.I /P&T/HQs/2022 & No. 21258-273/Admn.I/P&T/HQs/2022 dated 23/03/2022 and 24/03/2022 respectively, No. 20522-622/P&T/Admn.-II/HQs/Delhi/2022 dated 23/03/2022, No. 21292-21432/Admn.-III/Central/P&T/2022 dated 24/03/2022 of Administration I, II & III, Central, the matter of all those officials who are yet to comply with these even orders till date (even though these orders were for immediate compliance) is hereby marked to the Vigilance Branch, Central for initiation of inquiries against these delinquents as per rules.

Further, the following officials vis a vis:

- (1) Sh. Sunil Sharma, PA (EC:3531) (*under transfer*) in the Court of Sh. Dharmesh Sharma, Ld. Principal District & Sessions Judge, NDD, PHC, ND
- (2) Sh. Sunil Kumar, PA (EC:3618) (*under transfer*) in Delhi Judicial Academy, Dwarka, Delhi
- (3) Sh. Narender Singh Patwal, SJA (*under transfer*) from Record Room (Sessions) South-East, Saket Courts, New Delhi
- (4) Sh. Dinesh Kumar Reader (*under transfer*) in the Court of Sh. Manoj Kumar, Ld. ASJ-01 (POCSO) North-East, KKD
- (5) Sh. Manoj Kumar Orderly (*under transfer*) in the Court of Sh. Sanjay Garg-I, Ld. Principal District & Sessions Judge, South-East, Saket Courts, New Delhi
- (6) Sh. Rahul Singh Chauhan Orderly (*under transfer*) in the Court of Sh. Sanjay Garg-I, Ld. Principal District & Sessions Judge, South-East, Saket Courts, New Delhi

are hereby stand relieved from their respective place of postings with immediate effect. Further, these officials are directed to join their duties at their transferee place of postings forthwith.

Any further non-compliance would invoke more stringent action and the delinquent shall be placed under suspension forthwith, without any further notice.

9
01:15 PM
01.4.2022
(Girish Kathpalia)

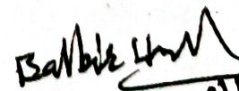
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 23951-963 Admn-I, II & III/T&P/HQs/Delhi/2022

Dated, Delhi the 01 APR 2022

Copy forwarded for information and necessary action to:

1. The Ld. Officers concerned with the request to relive these incumbents forthwith.
2. The Personal Office of the Ld. Principal District & Sessions Judge (HQs) Delhi.
3. The Branch Incharge, Vigilance Branch, Central with the directions to place the same before the Vigilance Committee, Central for further necessary action.
3. The concerned DDO Accounts Branch for further necessary action as per rules.
4. The Dealing Assts, Personal File, ACR Cell, Leave, Web-Site Committee & LAYERS Seat, Central, Tis Hazari Courts, Delhi for further necessary action at their end.
5. The Officials concerned for immediate compliance.


(Balbir Singh Shalar) 01/4/22
Administrative Officer (Judl.)
Admn-II, Central District
Tis Hazari Courts, Delhi